

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P. No. 76/59,213,241-242/NCLT/MB/MAH/2016

In the matter of Section 59, 213, 241 and 242 and other Sections of
the Companies Act 2013

AND

In the matter of Rims Fastners Private Limited

CORAM:

Present: M.K.SHRAWAT
MEMBER(JUDICIAL)

WV

Between: Mr. Anil Ramprasad Indani & Ors :Petitioner

Versus

M/s. Rims Fastners Private Limited & Ors :Respondents

Present on behalf of the parties:

1) Mahesh Athavale :

2) Anagha Anasingaraju : ...PCs for Petitioners.

3) Prachi Vazalwar :

4) Abhav Wadhwa : ...Advocates for Respondents.

ORDER

Heard on : 11.04.2017

Pronounced on : 11.04.2017

1. This Petition has been filed by the Petitioners viz. Anil Ramprasad Indani and Others on 14-12-2016 before NCLT, Mumbai Bench.
2. Today the Learned Representatives of both the sides are present and stated that the rival parties have arrived at an amicable settlement.
3. In support a "Consent Terms" duly signed by the Petitioners and the Respondents dated 08-04-2017 is placed on record. It has also been stated that the dispute has been settled on the terms as per the "Consent Terms", therefore, seeking permission to withdraw the Petition.

4. In the light of the above mentioned circumstances, the Petitioner is hereby allowed to withdraw the Petition. Consequent thereupon the Petition stands disposed of as dismissed being withdrawn. Further leave is granted to mention in case of non-compliance of any of the conditions of the Consent Terms dated 08-04-2017. The matter is consigned to Records.

Dated: **11.04.2017**

M.K. Shrawat
Member (Judicial)